

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

(APPLICATION UNDER Sections 14, 15 read with Section 17,18 of the National Green Tribunal Act, 2010)

ORIGNIAL APPLICATION NO. 28 OF 2021

1. KURUBA SHIVA REDDY

R/O Name Kelly

Bommanhal Mandal, Ananthpur District

Andhra Pradesh - 515871

Mail: siva.nas99@gmail.com

Mobile: 9494815592

2. VASA KURUBA HIRDALAPPA

R/O Nemaikallu Bommanhal Mandal, Ananthpur

Andhra Pradesh- 515871

Mail: siva.nas99@gmail.com

Mobile: 9742049895

3. SEENU

R/O Nemaikallu

Bommanhal Mandal, Ananthpur District

Andhra Pradesh- 515871

Mail: siva.nas99@gmail.com

Mobile: 9550075471

...Applicants

-Vs-

1. State of Andhra Pradesh

Rep. by its Chief Secretary,

Government Complex

Velagapudi, Guntur District

Andhra Pradesh-522503

Mail: cs@ap.gov.in

Ph: 08632444461

2. Andhra Pradesh Pollution Control

Rep. By its Member Secretary,

D.No. 33-26-14/D2,

Near Sunrise Hospital, Pushpa Hotel Center

Chalamvari Street, Kasturibaipet

Vijayawada, Andhra Pradesh-520010,

Mail: membersecy@appcb.gov.in,

Phone: 08662463202



3. Union of India
Rep. by its Secretary,
Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011-24695262, 24695265

4. District Collector and Magistrate
Dharmavaram Road Ananthpur,
Andhra Pradesh-515001
Phone: 9493188802
Email: collector.anto@ap.gov.in

5. M/s. SLV Steels & Alloys Pvt.Ltd
Rep. by its Managing Director
Sy.No. 13,14, 16A, Nemekallu Village
Bommanahalli Mandal Ananthapuram Dist
Andhra Pradesh-515871
Mail: slvsapl@gmail.com,
Mobile No.9449226450

6. Mis. Sri Ramanjaneya Ispat Pvt.Ltd
Rep. by its Managing Director
Sy.No. 17 A & B, 14, 16A, Nemekallu Village
Bommanahalli Mandal Ananthapuram Dist
Andhra Pradesh-515871
Mail & Mobile: Not available

7. M/s. Venkata Sai Ispat Pvt.Ltd
Rep. by its Managing Director
Nemekallu Village
Bommanahalli Mandal Ananthapuram Dist
Andhra Pradesh-515871,
Phone: Not available
Mail: deepak.pulipati@venkatasaiispat.com



S. New

8. M/s. Sai Balaji Sponge Iron (I) Pvt.Ltd
Rep. by its Managing Director
Mail: saibalaji369@gmail.com
Sy.No.36, Hirdehal village, Hirehal (M) Ananthpuram District,
Andhra Pradesh-515865
Phone 9448356126

9. M/s. RAVs Steel Pvt.Ltd
Rep. by its Managing Director
Sy.No.4,5& 7, Hirdehal village, Hirehal
(M) Ananthpuram District,
Andhra Pradesh-515865
Mail: Not available

...Respondents



COUNTER AFFIDAVIT FOR THE 5TH RESPONDENT

I, G.MALLIKARJUNA, S/o G.SOMANNA [late], aged about 61 years holding as Manager -Finance and Accounts at SLV Steels and Alloys Private Limited, Nemakallu Village, Bommanahal Mandalam, Anantapur Dist do hereby solemnly affirm and sincerely state as follows:

The Respondent company above named respectfully submits as follows:

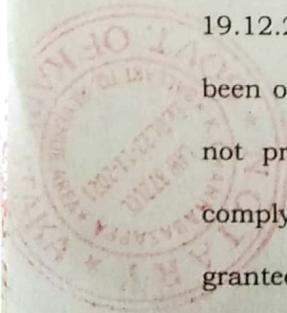
I am the Deponent of the 5th Respondent Company and I am filing the Counter Affidavit and I am well acquainted with the facts and circumstances of the case based on the records available with the company and I am authorized to swear this affidavit.

- 1) The Applicants who claimed to be residing at Nemakallu and Bommanahal Mandal, Ananthpur District, Andhra Pradesh is totally false and is put to strict proof of same. They are neither the residents of the aforementioned village nor live anywhere near the factory premises of Respondent. The Applicants have not filed their Aadhar card and pan cards to prove that they are the residents of Nemakallu Village, Bommanahal Mandal, Ananthpur District.

G. Mallikarjuna

2) This Respondent respectfully submits that the allegation of the Applicants that the fine ash falling on the crops, resulting in the damages of the same and reducing the yield is false and beyond proof. It is further submitted that the Respondent industry have been running from 30.09.2011 and having consent till today. By the proceedings dated 19.12.2015, the unit was closed for not installing air pollution control measures. Subsequently the closure order was revoked and this industry has been running by adhering to the norms and it is false to allege that the unit is not complying with the air pollution control measures, which results in health hazards to the villagers and are highly imaginary. Residents are beyond 3 km from the existing unit and the air Apart from that the Applicant pollution control measures have already been installed and the same is in order, the question of air pollution causing health hazard to the people living beyond 1 km is highly imaginary.

3) This Respondent respectfully submits that the Applicants only in order to extract illegal means of gain from the unit and also have been set up by some third parties have come up with the present Application. The unit had applied for consent to establish and obtained consent by proceedings dated 13.09.2011 for production of 66,000 TPA along with captive power plant of MW and the consent to operate was issued on complying with the conditions stipulated in the order of establishment. While issuing consent to operate, the board had also issued conditions along with siting guidelines for establishing and for operating the unit. The unit consists of 22 acres of land, out of which in 8 acres green belt has been developed and there are two other industries which are similarly situated and are operating with the prior consent of the Board. This Respondent is manufacturing sponge iron with a total capital investment of 61.90 crores. By the proceedings dated 19.12.2015 a closure order was issued on the ground that the industry has been operating without adhering to the air pollution control measures and not providing ESP to the kilns despite reminders from the Board, on complying with the same, the Board vide proceedings dated 16.02.2016 granted revocation of closure order for a period of 6 months. This



S. S. S.

Respondent also complied with the conditions which were directed to be complied with, approached the Board for allowing them to operate with consent. Taking into consideration the request of this Respondent, the Board appointed external advisory committee to review the operation of the unit and the measures provided by the unit are as per the conditions prescribed by the board.

4) This Respondent respectfully submits that the closure orders issued on 24.05.2012 were revoked on 22.06.2012 on certain specific directions and the same continued for the period from 10.07.2013 till 30.09.2013. The Board had issued closure orders dated 19.12.2015, as the industry was operating the kiln without air pollution control equipment. The Board has issued temporary revocation of closure order vide proceeding 003-23/APPCB/TF-HO/2015 dated 16.02.2016 on certain conditions and the task force committee gave opportunities to the Respondents and called upon them to improve the facilities in the industry. Taking note of the said recommendations, the industry has complied with the directions which are stated below:

A) This Respondent respectfully submits that this industry had provided activation recorder with recording facility to the After Combustion Chamber (ABC).

B) This Respondent respectfully submits that this industry have laid Internal metal Roads in the factory premises to avoid dust emissions during the vehicle movement and sprinkling water with our sprinklers .

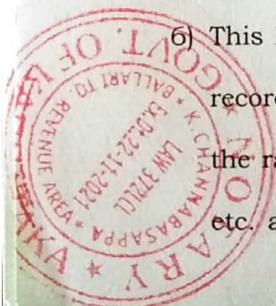
C) This Respondent respectfully submit that this industry are storing the raw materials in closed sheds.

D) This Respondent respectfully submit that tar disposing Dolochar, iron ore on regular basis and selling the same to Brick & Cement Industries.

E) This Respondent respectfully submit that the industry had developed green belt in the factory premises for about 8 Acres (37%).



- F) This Respondent submits that the industry has sought permission from forest office for the setting up of CAAQM stations to monitor PM10, SO2,NOX.
- G) This Respondent respectfully submits that the Siting guidelines issued by the APPCB/CPCB requiring the Industry to maintain a minimum 1 km distance from the habitation is adhered to, as the industry is situated 3 km away from the nearest Residential habitation,.
- H) This Respondent respectfully submits that the Siting guidelines issued by the APPCB/CPCB requiring the Industry to be situated at least 500 meters from the National & State Highways are also maintained.
- I) This Respondent submits that the Bank guarantee dated 28.01.2019 for Rs. 5,00,000/- (Rupees Five lakhs only) has been submitted to APPCB.
- 5) It is respectfully submitted that the consent to operate was given for a period upto 31.10.2018. Once again, by proceedings dated 24.03.2017, the very same advisory committee reviewed the industry's compliance and issued an extension of revocation of closure order by the proceedings dated.06.05.2017 for a further period of 9 months. But however, the Vigilance in Enforcement Department of Government of Andhra Pradesh in its proceedings dated 12.06.2017 issued few recommendations to initiate actions against this Respondent unit and ordered closure of the unit and the same shall be in operation till the unit provides air pollution control equipment. By the proceedings dated 09.01.2018, an order of closure was issued and by the proceedings dated 31.01.2018 temporary revocation of closure order was issued for a period of 6 months. Once again after the completion of 6 months on 27.02.2019, an order of revocation was issued based on the enquiry report dated 28.11.2018 submitted by the Regional Office Kurnool.
- 6) This Respondent submits that the industry has provided for the activation recorder with recording facility to the After Combustion Chamber (ABC) and the raw materials which have been used by the unit are iron ore, charcoal, etc. apart from this, the tar disposing Dolochar, iron ore on regular basis



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and the same is sold to brick and cement industries. Therefore there are no dust emissions as alleged by the Applicants. In fact this unit has developed a green belt in the factory premises to the extent of 8 acres. This Respondent is also adhering to the siting guidelines issued by the CPCB by maintaining a distance of 1 km from the habitation. It is pertinent to point out that the habitation is nearly 3km away from the unit. Apart from that, there are no State or National highway roads within 500 meters from the industry as per the siting guidelines.

7) This Respondent respectfully submits that this unit has sought permission from the Forest Range Officer, Kalyamdurgam, Anantapur dt for installation of CAAQMS as per the norms of CPCB which is near to Minchari Reserved Forest to monitor NO₂, SO₂ and the same is awaited. However no emission is let out by the unit as alleged by the Applicants. The unit has also laid metal roads inside the factory premises in order to avoid dust emissions during transportation of the goods through vehicles. The unit has also installed sprinklers on various conveyer belts and the Respondents have provided interlocking system to the ESP and the kilns and separate floor meters for processing the water consumption.

8) This Respondent respectfully submits that by the proceedings F.No. J-11011/658/2008-1A II (i) dated 31.08.2010 MOEF has granted Environmental clearance for running of the unit. The unit has also obtained authorization (?) for disposing of hazardous waste and the same is in force. The APCB have given consent and authorization order and renewed periodically and on last such occasion by the consent order APPCB/KNL/KNL/227/CFO/HO/2016 dated 06.09.2016 and subsequently closure order was issued to the industry vide proceedings 23/APPCB/UH-II/TF/KNL/2017 dated 09.01.2018 and after compliance of norms temporary revocation of closure order was issued vide order dated 003-23/APPCB/TF-HO/2015 DATED 31.01.2018 subsequently revocation order was issued to the industry after inspection by the Board vide order 23/APPCB/UH-II/TF/ANTP/2019 dated 27.2.2019. Subsequently Board

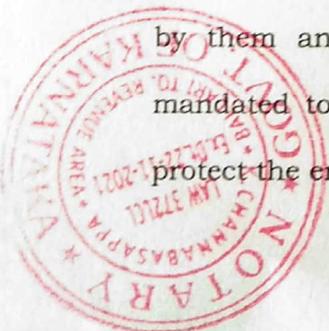


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issued renewal of Consent order vide APPCB/KNL/KNL/227/ CFO /HO /2020 dated 20.01.2021 .The unit is presently functioning.

9) This Respondent respectfully submits that by the proceedings dated 04.07.2019, a report has been submitted by the Respondent board wherein a sample of emission from the stack attached to the Rotary kiln of capacity of 100 TPA was taken and the same was analyzed and based on the analysis, the Board has given a report stating that the unit has provided dust emission control measures and the same is in order and there is no emission as alleged. Apart from that, a report of fugitive emission monitoring was also conducted near cooler discharge at a distance of 10m away from the source of emission.

10) This Respondent respectfully submits that it was found that as against 2000 standard of fixed emission, it was found that the particulate matter was 2343. Therefore the Board has imposed few conditions for complying with and to achieve the standards within a short period. Though it is on the slightly higher side, this Respondent has already initiated action to comply with the recommendations and to reduce the quantity of emissions and bring it within the standard prescribed by the Board. It is once again reiterated that there is no Approved habitation within 1 km from the established industry and the Applicants are neither residing within one km nor residents of the village where the industry is located. Hence, the Applicant, in order to gain mala fide intention, approached this Hon'ble court by filing the present application. However, it is the duty of this Respondent to maintain the standards prescribed by the Board as well as the siting guidelines issued by the authorities from time to time. It is further stated that the Respondent is ready and willing to abide any further conditions imposed by the board for complying with the norms prescribed by them and are ready to enforce the guidelines. The Respondent is mandated to take all such measures, which are deemed as necessary to protect the environment and also to prevent the control of abetment if any.



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- 11) This Respondent respectfully submits that in so far as this Respondent is concerned, by order dated 02.03.2021, directions was issued by this Hon'ble Tribunal to the 2nd Respondent to submit the report. Based on the same, a report has been submitted by the 2nd Respondent court by proceedings dated 26.03.2021. Though the Respondent have stated that the industry has installed all the air pollution control equipments and the same is in working condition except for aviation recorder (ABC) which has been placed by the unit on 30.03.2021 and the Respondents require a month's time to install the same.
- 12) To the shock and surprise of the Respondent, the Board has come forward with a chart regarding to the penalty amount by which the compensation amount has been estimated to the tune of Rs.1,71,20,000/- (Rupees one crore seventy one lakh and twenty thousand only)at the rate of Rs250 for totaling for a period of 856 days i.e. from 19.04.2012 to 29.11.2018. When already Board has granted consent upto 31.12.2025, now the Board has come forward stating the violations for a number of days without assigning any reasons.
- 13) This Respondent respectfully submits that as far as the Applicants are concerned, only in order to gain fame and name has come forward to file this application and when he realized and wanted to withdraw the said application, which shows that the Applicant has wanted vindictive way of penalizing the Respondent. The applicants are neither residing in the vicinity of the unit, nor are they having any irrigation or agricultural activities and hence for the reasons aforementioned, the Respondents cannot be a party to this present application.
- 14) This Respondent respectfully submits that in the counter, the Board has clearly mentioned that the Aquatic measures have been installed by the unit and also stated that there is no approved habitation within 1 km. In fact the habitation is nearly 3.6 km away from the cluster of sponge units. Apart from that, there is no national or state highway within 500 meters from then unit of the Respondent, and that being so, arrival of the compensation



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amount to the tune of Rs.1,71,20,000/- (Rupees one crore seventy one lakh and twenty thousand only) is arbitrary and unreasonable.

15) This Respondent submits that if any order of closure or any fine if imposed, would cause immense hardship to the Respondents when they have already complied with all the directions and also willing to abide by any further conditions if imposed by the Board in order to maintain the standards, it is always open to the tribunal to direct the Board to carry out further inspections and file a report to show the compliance provided by this respondent.

16) This Respondent submits that they are committed to ensure that there will not be any hazardous damage to the environment and they are willing to comply with any directions of the pollution control board or this Hon'ble Tribunal suggesting to provide better facilities with a view to ensure that the impact on environmental damage. This Respondent has availed credit facilities and is providing job opportunities to the local people as well.

For the reasons stated above it is prayed that this Hon'ble Tribunal may be pleased to pass any orders by granting the opportunity and direction for further inspection to the Board by dismissing the application which is devoid of merits and take the submissions on record and pass any further orders as it may deem fit and necessary and thus render justice.

G. New
(G. MALEKARJUNA)

Solemnly affirmed at Ballari this Before me

The Day of 12th Day of June 2021 and

And signed in the Presence of

Notarised Document
Page 29/



SOLENNY AFFIRMED BEFORE
ME AT BALLARI ON THIS
12th DAY OF June 2021
K. Channabasappa
NOTARY
BALLARI (TO.) REVENUE AREA

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)**

CHENNAI

O.A.28 of 2021

Kuruba Shiva reddy

And others

...Applicant

-Vs-

State of Andhra Pradesh and
8 others

...Respondents

COUNTER AFFIDAVIT
FILED BY 5TH
RESPONDENT

M/s Aiyar and Dolia

Counsel for 5th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

(APPLICATION UNDER Sections 14, 15 read with Section 17,18 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 28 OF 2021

MEMORANDUM OF PARTIES

IN THE MATTER OF:

1. KURUBA SHIVA REDDY
R/O Name Kelly
Bommanhal Mandal, Ananthpur District
Andhra Pradesh - 515871
Mail: siva nas99@gmail.com
Mobile: 9494815592 and 2 others

...Applicants

-Vs-

1. State of Andhra Pradesh
Rep. by its Chief Secretary,
Government Complex
Velagapudi, Guntur District
Andhra Pradesh-522503
Mail: cs@ap.gov.in
Ph: 08632444461
And 8 others

...Respondents

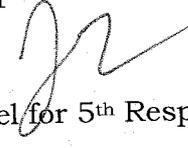
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Certified to be true copies of the Original

Dated at Madras this the 18th day of June 2021


Counsel for 5th Respondent

1

F. No. J-11011/658/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 - 2436 3973
Dated: August 30th, 2010

To

M/s SLV Steels & Alloys Private Limited
T.S. No. 969/3A, Ward No. 10
Bommanahal Road, Bellary, Karnataka

E-mail: slvbellary@yahoo.co.in

Sub: Sponge Iron Plant (66,000 TPA) along with captive Power Plant (8 MW) at Survey No. 13, 14 & 16 A Village Nemakallu, Mandal Bommanahal, District Ananthapur, Andhra Pradesh by M/s SLV Steels & Alloys Private Limited regarding Environmental Clearance

Sir,

This has reference to your letter no. SLV/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s S.L.V. Steels and Alloys Private Limited has proposed to set up a Sponge Iron Plant (66,000 TPA) along with Captive Power Plant (8 MW) at Village Nemakallu, Mandal Bommanahal, District Ananthapur, A. P. Total land requirement for the proposed project is 20.86 acres of which 6.92 acres will be developed under green belt. Bellary RF (7.2 km NW), Hirehalu RF (9 km) and Mincheri RF (1.8 km) are located within 10 km radius of the proposed project. No national park/ wildlife sanctuary/eco-sensitive area is located within 10 km distance of the project. Interstate boundary of Andhra Pradesh and Karnataka is at a distance of 1.8 km in the NE direction from the proposed site. Total cost of the project is Rs. 61.90 Crores.

3. It is noted that hot gases from the kiln will be passed through a dust settling chamber. Thereafter, the flue gases will be passed through an After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in an ESP before dispersion into the atmosphere through ID fan and a common stack of 75 m. Fugitive Dust will be collected by bag filters at transfer points and by water sprinkling for transport related dust. Bag filters will be installed at raw material crusher, coal junction point, stock house, cooler discharge and product house to control dust emissions. Particulate emission from bag filters will be <math><50 \text{ mg/Nm}^3</math>.

4. Total ground water requirement will be 150 KLD. Blow down (15 KLD) from the process will be sent to ETP and used for green belt development. Domestic effluent (13 KLD) will be sent to septic tank followed by soak pit. Doliochar (70 TPD) will be consumed in FBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to pelletization plants. Ash from boilers (83.6 TPD) will be sold to cement plants / bricks manufacturers. Sludge from ETP (0.005 TPD), solid waste generated from kiln and dust from ESP & bag filters (13.5 TPD) will be sold to brick manufacturers. Construction waste will be reused for

land filling. Used batteries and waste oil will be sent to authorized dealers. Domestic and commercial solid waste will be collected, segregated and disposed for reuse and to dumping yard. Power requirement of 1.8 MW will be met from the captive power plant. Balance power of 6.2 MW will be exported to A.P Grid.

5. The sponge iron plants (≥ 200 TPD) are listed at S. No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (Industry) in its meeting held during 26th -28th July, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 03rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. Specific conditions

- i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology. SO_2 emissions shall be reduced by lime scrubbing. Ambient air quality monitoring station near the reserve forest located at a distance of 1.8 km to monitor the ambient air quality and mitigative measures shall be taken to prevent any impact due to the emissions from the plant.
- ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.
- iii. Secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed.
- iv. Hot gases from Rotary kiln should be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then should be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.
- v. Total water requirement shall not exceed $150 \text{ m}^3/\text{day}$ and permission from the Central Ground Water Authority / State Ground Water Board shall be obtained as may be applicable in this case.
- vi. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.
- vii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.

- viii. The water consumption shall not exceed as per prescribed standards for the steel plants.
- ix. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' should be submitted to the Ministry's Regional Office at Bangalore.
- x. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.
- xi. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 03rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xii. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely, PM10, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company

alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.L. Ahujarai)
Scientist-F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.


(Dr. P.L. Ahujarai)
Scientist-F



Regd. Post With Ack Due

Order No. 003-23/APPCB/TF-HO/2015-

Dt. 19.12.2015

CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s SLV Steels and Alloys Private Ltd**, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Operating without air pollution control equipment and non-compliance of Board directions- **Closure Order – ISSUED – Reg.**

Ref: 1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure order No.23/ATP/PCB/TF-KNL/2012- 134, dt. 24.05.2012
3. Order No.23/ATP/PCB/TF-KNL/2012-157, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-283, dt.10.07.2013.
5. Order No.23/ATP/ PCB/TF-KNL/2014-486, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

- i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).
- ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

- iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.
- iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.
- v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.
- vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.
- vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.
- viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
- ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter $3601\mu\text{g}/\text{Nm}^3$ which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

In view of the facts mentioned above the Board hereby issue closure orders to the industry under Sec.31(A) of Air (Prevention and Control of Pollution) Act, 1987.

WHEREAS, you are directed to take note that if the industry continue to operate after receipt of this order, the industry will be liable for prosecution under Sec.37 (1) of Air (Prevention & Control of Pollution) Act, 1981 and its amendments, the punishment which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

WHEREAS, the industry is further directed to take note that the APCPDCL have been directed to disconnect Power Supply to the industry with immediate effect. Should the industry resort to run by means of diesel generator or any mechanical device, you will be attracting prosecution under Sec.17 (1) of Air (Prevention and Control of Pollution) act, 1981 and its amendment.

This Order comes into effect from today i.e., 19.12.2015.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

Pin Code - 515001

// T.C.F.B.O //

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

SLV Steels and Alloys Private Limited

Regd. Office : T. S. No. 959/3A, Ward No. 10, Bommanahai Road, BELLARY - 583101.

Tel : 08392 - 250419, 250728

Email : slvsapi@gmail.com

Factory : Nemakal Village, Bommanahai Mandal, Anantapur Dist., (A.P.)

Ref. No. : THE MEMBER SECRETARY,
Andhra Pradesh State Pollution Control Board,
Industrial Estate,
HYDERABAD.

Date: 06.02.2016

Respected Sir,

Sub: Request for extension of time for installation & Commissioning of ESP- Reg:

Ref: Your Order No.003-23/APCB/TF-HO/2015 Dtd.19.12.2015.

=====

We came to know by the above said order, your goodself was instructed to The Superintendent Engineer (Operations), Southern Power Distribution Company of A P Ltd, Anantapuramu to disconnect the power supply to our company. Accordingly the said authorities have disconnected the power supply on 04/02/2016.

In this connection we wish to inform the following:

1. Since the inception of the our Industry we are facing so many problems to a) Procure the raw material due to ban of Mining Activities, b) Labour Problem C) Power Cut D) Huge Losses. Even though we are in financial crunch, we have provided the employment Directly and Indirectly for 250 to 300 members, provided revenue to the Government by way of Taxes and Duties. Since the year 2014 the Sponge Iron Rates are drastically reduced by Rs.10,000.00 (from:Rs.21,500/= to Rs.11,500/=).
2. We have placed a Purchase order on M/s.Enviro Care Filtrations & System, 65A, Satish Mukherjee Road, Kolkatta- 700026 towards Supply, Erection & Installation of ESP. The suppliers supplied some of equipments, done some of Erection works and stopped the supply of the balance equipments as well as erection and commissioning. After so many discussions had with the party given his willing to supply the balance equipments, Erection Works and commission the ESP with in Dec' 2015. The supplier not fulfill his promise, due to this we have loosed Rs.70 Lacs for non refund of Advance.

Conti.. 2

For SLV S...

[Handwritten Signature]
Authorized Signatory

:- 2 :-

3. Further we have Placed a Purchase Order on Trunkey Basis on M/s.Maha Infro Constructions, Ruurkela, a copy of the same is enclosed for your reference. The party was started the Fabrication, Installation works and also ordered the required balace equipments during January' 2016. The said party also confirmed to complete the erection, Testing & Commissioning with in by ' 2016 Aug.
4. In this situation the power Disconnection will effect for the completion of the ESP with in July' 2016 and this may effect ours fund flow also. We once again humbly request your goodself to give 6 months time to complete the ESP as a special case and also request you to kindly instruct the Superintendent Engineer (Operations), Central Power Distribution Company of A P Ltd, Anantapuramu to reconnect the Power Supply.

We hope you may consider our request simpaticitally and give time.

Thanking you sir,

Yours faithfully,

For S.V.S. Pvt. Ltd.

Maha
Authorised Signatory

Enclosure -- ① Work Schedule of ESP.
② our Purchase/work order for ESP.

SLV STEELS AND ALLOYS PRIVATE LIMITED

NEMAKAL VILLAGE, BOMMANAHAL MANDALAM, ANANTAPUR DIST.,

BALANCE E.S.P WORK SCHEDULE

1. ABC to Heat Exchanger Duct fabrication and Welding
From 05.02.2016 to 20.02.2016
2. Heat exchanger Columns, Casing, Assembling of internals
From 21.02.2016 to 06.03.2016
3. Heat Exchanger out let to ESP inlet, Duct and Duct supports, Welding etc.,
From 07.03.2016 to 25.03.2016
4. ESP inle nozzles, welding, assembling and ESP casing internal Welding and balance materials procurement
From 26.03.2016 to 20.04.2016
5. Common plot form for ESP
From 20.04.2016 to 30.04.2016
6. ESP internal assembling and Chimney ladder and emission port platform
From 01.05.2016 to 25.05.2016
7. ESP out let ID fan inlet duct erection, ID fan out let to chimney Duct erection
From 26.05.2016 to 05.06.2016
8. Erection of ABC Duct, Heat Exchanger to ESP inlet duct
From 06.06.2016 to 15.06.2016
9. Erection of total ESP ducts and insulation and electrical work
From 16.06.2016 to 25.06.2016
10. Commissioning of ESP and continuous operation
From 26.06.2016 to 25.07.2016

For SLV Steels & Alloys Pvt. Ltd.


AUTHORIZED SIGNATORY



Regd. Post With Ack Due

Order No. 003-23/APPCB/TF-HO/2015-

Dt. 16.02.2016

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Industry's request for Temporary Revocation of Closure Order - Temporary Revocation of Closure Order - Issued - Reg.

- Ref:**
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
 2. Closure order No.23/ATP/PCB/TF-KNL/2012- 134, dt. 24.05.2012
 3. Order No.23/ATP/PCB/TF-KNL/2012-157, dt. 22.06.2012.
 4. Order No./PCB/TF-KNL/2012-283, dt.10.07.2013.
 5. Order No.23/ATP/ PCB/TF-KNL/2014-486, dt. 21.04.2015
 6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.
 7. Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
 8. Industry Request letter dt. 09.02.2016.
 9. Note approval by the Chairman on 16.02.2016.

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

- i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

- ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.
- iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.
- iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.
- v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.
- vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.
- vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.
- viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
- ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter $3601\mu\text{g}/\text{Nm}^3$ which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

Whereas vide reference 7th cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 8th cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and their by huge losses.
- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

After careful consideration of material facts of the case, the Board hereby issues **Temporary Revocation of Closure Order** for a period of 6 months with the following directions:

1. *The industry shall utilize the Power supply for installation of pollution control equipment only.*
2. *The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.*
3. *The industry shall obtain Consent for Operation of the Board immediately.*
4. *The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.*
5. *The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.*

M/s A.P.C.P.D.C.L., has been requested to temporary restore power supply to M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of

Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 16.02.2016.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

//T.C.F.B.O//


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Reqd. Post With Ack Due

Order No. 003-23/APPCB/TF-HO/2015-

Dt.16.02.2016

Sub: APPCB – TF – HO - M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Temporary Revocation of Closure Order – Temporary Restoration of power supply to the industry by Eastern Power Distribution Company of A.P. Ltd., – Directions issued - Reg.

Ref: 1. Order No.003 - 23/APPCB/TF-HO/2015, dt.19.12.2015.
2. Order No. 003-23/APPCB/TF-HO/2015- dt. 02.2016.

A.P. Pollution Control Board has issued Closure Order to M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District on 19.12.2015. The Board requested APEPDCL for disconnect of power supply to the industry vide reference 1st cited.

A.P. Pollution Control Board vide ref. 2nd cited, issued Temporary Revocation of Closure Order for period of 6 months. A copy of the Temporary Revocation of Closure Order is herewith enclosed.

In exercise of the power vested with A.P. Pollution Control Board under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 Eastern Power Distribution Company of A.P. Ltd., is hereby requested to temporary restore the power supply for period 6months to the industry.

This Order comes into effect from today i.e., 16.02.2016.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
APSPDCL., Ananthapur,
Ananthapur District.

//T.C.E.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate,

Sanathnagar, Hyderabad-500 018

Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY

CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/227/CFO/HO/2016-

Date: 06.09.2016

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.
E-mail: slvsapl@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity - 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule - I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31st day of October 2018.

Sd/-
MEMBER SECRETARY

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

//T.C.F.E.O.//

10/08/16

JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
TOTAL:		47.0 KLD

2. The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 12 days as committed vide lr. dt.30.08.2016

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm ³

4. The industry shall complete erection and commissioning of air pollution control equipment i.e. ESP to the kiln by 31.08.2016 as committed by the industry vide lr. dt.29.08.2016 submit the compliance to the RO, Kurnool.
5. A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week as committed vide lr. dt.30.08.2016, in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the plat form.
6. The industry shall install continuous online stack monitoring systems for all the major stacks within 6 months as committed vide lr. dt.30.08.2016.
7. The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM₁₀, SO₂, NOx duly consulting Regional Officer.
8. The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails as committed vide lr. dt.30.08.2016.
9. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. dt.30.08.2016.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NOx - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
15. The industry shall provide permanent water sprinklers within 10 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr. dt.30.08.2016.

16. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.
17. At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 43,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide Ir. dt.30.08.2016 and submit the compliance to RO, Kurnool.
18. The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions.
19. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records and Central Excise Returns.
 - b. Quantity of Effluents generated, treated and recycled.
 - c. Log Books for pollution control systems.
 - d. Daily solid waste generated and disposed.
20. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

21. The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 & 22 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.
22. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.
23. The industry shall develop green belt in 33% of the total area during this monsoon. The industry shall take proper measures for survival of the saplings planted.
24. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

Sd/-
MEMBER SECRETARY

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District .

//T.C.F.B.O.//

11/08/16
JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate,

Sanathnagar, Hyderabad-500 018

Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/230/CFO/HO/2017-

Date:06 .05.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kiln of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity 500 KVA each - 2 Nos

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule - I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:

1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The Environmental Engineer, Regional Office, Kurnool for information. The EE is directed to submit verification report on receipt of intimation from the industry about commissioning of ESP.

//T.C.F.B.O//

K.Rao 10/5/22

JOINT CHIEF ENVIRONMENTAL ENGINEER
(Unit Head -IV)

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977, on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
TOTAL:		47.0 KLD

2. The industry shall provide separate flow meters within one month for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm ³

4. The industry shall carryout operations only after commissioning of ESP to the Kiln with prier intimation to the Regional Office , Kurnool.
5. The industry shall comply with the following directions stipulated in the revocation of closure order issued to the industry by the Task Force on 10.03.2017.
- The industry shall complete the erection of ESP in all respects and commission within three months as committed by the management.
 - The industry shall provide individual energy meters to all the air pollution control equipments within one month time and shall maintain proper records.
 - The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month.
 - The industry shall concrete or asphalt the internal roads and work area within two months.
 - The industry shall provide storage sheds for the storage of raw materials, dolochar to avoid fugitive emissions.
6. A sampling port with removable dummy of not less than 15cm diameter shall be provided within one month in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
7. The proponent shall provide interlocking system within one month to the kilns such that the raw material feeding to the kiln would be stopped incase of the emission level exceeds the limit or ESP fails.
8. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
- Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
9. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.

GENERAL:

11. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
12. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and they shall not be any open storage of the above solid wastes in the premises.
13. At no point of time solid waste shall not be stored more than one week generation. The solid waste (Iron ore fines, Dolochar and Dust from APCE) which is stored in the premises shall be disposed at the earliest and submit the compliance to RO, Kurnool.
14. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records and Central Excise Returns.
 - b. Quantity of Effluents generated, treated and recycled.
 - c. Log Books for pollution control systems.
 - d. Daily solid waste generated and disposed.
15. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3.	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

16. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.
17. The industry developed green belt in an area of 3 acres out of the total area 23.26 acres. The industry shall further develop green belt in an area of 4.67 acres in the premises in the insuring monsoon to achieve 33% green belt of the total area.
18. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

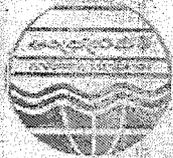
Sd/-
MEMBER SECRETARY

To
M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

//T.C.F.B.O//

10/5/17

JOINT CHIEF ENVIRONMENTAL ENGINEER
(Unit Head -IV)



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre, Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

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Order No.23/APPCB/UH-II/TF/KNL/2018-

Dt.09.01.2018

CLOSURE ORDER

Subj: APPCB – UH-II - TF – M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg.

- Ref:**
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
 2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
 3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
 4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
 5. CFO&HWA Ordr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
 6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
 7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
 8. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
 9. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions to comply therein.

Whereas the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

Whereas vide reference 5th cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

Whereas the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept. Govt. A.P. vide Ir. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

- i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
- ii) Green belt is not upto the required extent.

- iii) Internal roads were not developed.
- iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
- v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
- vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS vide reference 8th cited, the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 9th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide Ir. Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof. the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e., 09.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre, Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

W

Regd. Post With Ack Due

Order No.23/APPCB/UH-II/TF/KNL/2018-

Dt. 31.01.2018

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB – UH-II - TF – M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Industry requested for Revocation of Closure Order after partial compliance – **Temporary Revocation of Closure Order** – Issued - Reg.

- Ref:**
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
 2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
 3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
 4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
 5. CFO&HWA Ordrr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
 6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
 7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
 8. Closure No.23/APPCB/UH-II/TF/KNL/2018-374, dt.09.01.2018.
 9. Industry's request letter dt.18.01.2018.
 10. Lr.No.205-ATP/PCB/RO/KNL/2017, dt.29.01.2018 of RO, Kurnool.
 11. Note approval by Member Secretary on 30.01.2018.
 12. Undertaking submitted by industry through lr.dt.30.01.2018.

WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd., located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

WHEREAS vide reference 5th cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

WHEREAS the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Anantapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

- i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
- ii) Green belt is not upto the required extent.
- iii) Internal roads were not developed.
- iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
- v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
- vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the industry requested the Board on 18.01.2018 vide reference 9th cited to Revocation of Closure Order as they have completed the installation of air pollution control equipment i.e. ESP to the DRI kilns, implemented the other pollution control measures.

WHEREAS the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018 vide reference 10th cited. The observations are as follows:

- The industry was not in operation as the APSPDCL has disconnected the power supply.
- The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the rotary kilns.
- The industry has not installed continuous online monitoring equipment and also CAAQM stations. The representative of the industry has informed that they contacted the suppliers and shortly order will be placed for supply.
- The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air pollution control equipment to the kiln i.e., ESP is being stopped.
- The industry has provided 100 Nos., of water sprinklers and also 05 Nos., of rain guns along the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
- The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units.
- The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads. Previously, the industry has clay top roads, now they have made it 6 mm gravel layer on top of it.
- The industry has not furnished the Bank Guarantee towards commitment of the Board directions.

In view of the facts mentioned above, the Board hereby issue **Temporary Revocation of Closure Production order a period of 6 months i.e up to 31.07.2018** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
5. ***The industry shall operate interlocking system regularly.***

6. The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.
7. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.
8. The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.
9. The industry shall develop and maintain 33% green belt of the total area in the premises.
10. The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions.
11. The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.

M/s A.P.S.P.D.C.L., has been requested to temporarily restore power supply to M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 31.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010

Order No. APPCB/KNL/KNL/227/CFO/ HO/2018

06/11/2018

AUTO RENEWAL OF CONSENT AND AUTHORIZATION ORDER FOR OPERATIONS

In response to your application dated 20.10.2018 for Auto Renewal of Consent for operation and Authorisation, the Board is hereby extending validity period of Consent and Authorisation order issued vide order No: APPCB/KNL/KNL/227/CFO/ HO/2016 dated 06.09.2016 with valid upto 31.10.2018 for further period of 2 (TWO) years two months i.e., upto 31.12.2020 under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 with the following additional conditions:

1. All other conditions mentioned in Schedules A, B & C of the CFO&HWA order issued by the Board vide order dated 06.09.2016 remain same.
2. The industry shall comply with the standards notified by MoEF&CC/CPCB from time to time.
3. The industry shall submit the compliance report to the Board every six months i.e. on 1st of January and 1st of July on the conditions stipulated in the CFO order.
4. In case of false certification, non compliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.

**VIVEK YADAV IAS
MEMBER SECRETARY**

**To
The Occupier
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District.**

Copy to:

1. The JCEE, Zonal Office, Kurnool for information.
2. The Environmental Engineer, Regional Office, Kurnool for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2436200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.23/APPCB/UH-II/TF/ANTP/2019-1946

Dt. 27.02.2019

REVOCATION OF CLOSURE ORDER

Sub: APPCB – UH-II - TF – M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal (V), Bommanhal (M), Anantapur District - Industry requested for Revocation of Closure Order – Legal hearing held on 29.01.2019 - **Revocation of Closure Order – Issued - Reg.**

- Ref:**
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
 2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
 3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
 4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
 5. CFO&HWA Ordr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
 6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
 7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
 8. Closure No.23/APPCB/UH-II/TF/KNL/2018-374, dt.09.01.2018.
 9. Temporary Revocation of Closure Order No.23/APPCB/UH-I/TF/KNL/2018-518, dt.31.01.2018.
 10. Industry's request letter dt.29.10.2018.
 11. Lr.No.205-ATP/PCB/RO/KNL/2018-1182, dt.28.11.2018 of RO, Kurnool.
 12. Minutes of External Advisory Committee (Task Force) Meeting held on 29.01.2019.

WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal (V), Bommanhal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time was given.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions to comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

WHEREAS vide reference 5th cited, the Board issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

WHEREAS the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide Ir. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

- i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
- ii) Green belt is not upto the required extent.
- iii) Internal roads were not developed.
- iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
- v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
- vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 9th cited, has issued temporary revocation of closure order to the industry on 31.01.2018 for period of 6 months i.e upto 31.07.2018 with the specific directions.

WHEREAS vide reference 10th cited, the industry has again submitted representation to the Board that they have completed the installation of ESP to the kilns and running the same regularly and requested for permanent revocation of closure orders.

WHEREAS vide reference 11th cited, the Officials of RO, Kurnool has inspected the industry on 14.11.2018 and furnished detailed inspection report along with status on compliance report through e-mail on 29.11.2018 as follows:

1. The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The Board officials have conducted stack monitoring for the stack attached to Kilns on 17.08.2018 and as per the analysis report the value of Particulate matter is 261mg/Nm³ as against the standard of 100 mg/Nm³.
2. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and has to maintain records.
3. The industry has provided separate energy meter for operation of the APCE provided to the Kilns and maintaining records.
4. The industry has not installed continuous online stack monitoring systems for all the major stacks.
5. The industry is operating the inter locking system provided to the Kilns.
6. The industry has 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area, DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emissions.
7. The industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap.

8. The industry has not laid concrete internal roads within the premises. Previously, the industry has laid clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
9. The industry has provided storage shed for the coal with a storage capacity of 6000 tons, for iron ore with a storage capacity of 2000 tons. Apart from the above, the industry is storing iron ore, iron ore fines, dust from APCE, char, dolochar in the open area resulting fugitive emissions during wind blows. The industry shall dispose the char, dolochar, regularly to the brick units and shall reuse iron ore fines to avoid fugitive emissions.
10. The officials of Zonal laboratory, Kurnool have conducted fugitive emissions monitoring at a distance of 10 mtrs away from the cooler discharge on 17.08.2018 and as per the analysis report the value of Particulate matter is 3246 $\mu\text{g}/\text{Nm}^3$ as against the standard of 2000 $\mu\text{g}/\text{Nm}^3$.
11. The industry has developed greenbelt in an area of 7.0 Acres within the premises.
12. The industry has not submitted Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its Meeting held on 29.01.2019. The representatives of the industry have attended the legal hearing. The Committee noted that industry is operating without valid revocation of closure orders and operating without CFO of the Board also. The industry not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers and developed greenbelt within the premises, but not laid concrete internal roads within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. They provided separate energy meter, water meters & provided 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area. It was informed that they provided storage shed for the coal with a storage capacity of 6000 tons, for iron ore with a storage capacity of 2000 tons. They disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. They developed greenbelt to an extent of 7.0 Acres within the premises. Further, it was informed that they submitted Bank Guarantee on 28.01.2018 for an amount of Rs.5 Lakhs.

The Committee after detailed discussions, recommended to issue **Revocation Of Closure Order** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. *The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.*
2. *The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.*
3. *The industry shall operate inter locking system regularly.*
4. *The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.*
5. *The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.*
6. *The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.*

7. The industry shall develop and maintain 33% greenbelt of the total area in the premises.
8. The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.

M/s A.P.S.P.D.C.L., has been requested to Restore Power Supply to M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District.

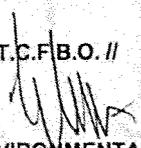
You are hereby directed to note that, should you misuse this order and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

// T.C.F.B.O. //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

File No.APPCB-11022/158/2018-TEC-CFO-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

RED CATEGORY
RENEWAL OF CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/227/CFO/HO/2020-

20/01/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.
E-mail: slvsapl2@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Shall be used for recycling
2.	Domestic wastewater	8.0 KLD	Shall be sent to septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity - 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
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1.	Used oil	5.1 of Schedule - I	100 LPA	Shall be routed through M/s. APEMC so as to dispose to authorized recyclers (as recyclable waste).
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This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31st day of December, 2025.

DR.

B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

Copy to:

1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Anantapuram for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

File No.APPCB-11022/158/2018-TEC-CFO-APPCB

6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
11. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The industry may explore the possibility of tapping the solar energy for their energy requirements.
13. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The industry shall submit re-validated existing bank guarantee of Rs. 5.0 lacks submitted towards compliance of TF directions dt 31.01.2018. The re-validated bank guarantee shall be submitted by 27.01.2021 and comply with the following conditions within stipulated time, failing which the bank guarantee of Rs. 5 lakhs submitted by the industry will be forfeited without any notice:

- i. The value of the SPM in the online monitoring system, on 19.12.2020 is 67.58 mg/Nm³ against the standard of 50 mg/Nm³. **The industry shall confirm to the standard of 50 mg/Nm³, immediately.**
- ii. Not complied with the condition of "the industry shall install 4 Nos of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down steam, near forest at a distance of 2.5 Km to monitor PM₁₀, SO₂, NO_x duly consulting Regional Officer." **The industry shall install 4 Nos. of CAAQM stations**

and maintain combinedly by the five clusters of DRI units in upstream, downstream, near forest at a distance of 2.5 Km to monitor PM₁₀, SO₂, NOx duly consulting Regional Officer by 19.04.2021.

- iii. Not complied with the condition of “the industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. Dt. 30.08.2016.” and not provided the activation recorder yet. The industry shall install activation recorder with the recording facility to the After Combustion Chamber (ABC) cap by 19.02.2021.
- iv. Not complied with the condition of “at no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar - 43,000 Tones and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. Dt. 30.08.2016 and submit the compliance to RO, Kurnool.” At present, the industry has stored Iron ore fines of about 3500 Tones (allowed - 227.5 tones/week), Dolochar of about 800 Tones (allowed - 490 tones/week) and dust from APCE of about 300 Tones (allowed - 94.5 tones/week) in the premises. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises. At no point of time solid waste shall not be stored more than one week generation. The solid waste which is stored in the premises shall be disposed within 1 month i.e., by 19.02.2021 and submit compliance to RO, Anantapur.

WATER POLLUTION:

3. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
TOTAL:		47.0 KLD

4. The industry shall maintain separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

File No.APPCB-11022/158/2018-TEC-CFO-APPCB

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm ³

6. The industry shall operate air pollution control equipment i.e., ESP to the kiln and submit the compliance to the RO, Kurnool.
7. A sampling port with removable dummy of not less than 15cm diameter shall be maintain in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the plat form.
8. The industry shall maintain continuous online stack monitoring systems for all the major stacks.
9. The proponent shall maintain interlocking system to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall maintain separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
15. The industry shall maintain permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads.
16. The industry shall maintain concrete or asphalt internal roads to avoid fugitive dust emissions.
17. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records and Central Excise Returns.
 - b. Quantity of Effluents generated, treated and recycled.

- c. Log Books for pollution control systems.
 d. Daily solid waste generated and disposed.
 18.The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

- 21.The industry shall develop green belt in 33% of the total area during this monsoon. The industry shall take proper measures for survival of the saplings planted.
 22.The industry shall maintain good housekeeping in the plant premises.

Special conditions:

1. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
2. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
3. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
4. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
5. The industry shall inventory the hazardous wastes and its quantities stored within the industry premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on a monthly basis duly certifying the same by the industry.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer

File No.APPCB-11022/158/2018-TEC-CFO-APPCB

authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
14. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-
APPCB

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

Signed by Dr.
B.madhusudhana Rao
Date: 20-01-2021 20:43:37
Reason: Approved

This Guarantee is issued subject to the condition that the liability of the bank under this Guarantee is limited to a maximum of **Rs. 5, 00,000** (Rupees **Five Lakhs** only) and the Guarantee shall remain in full force up to **28-01-2020** (date of expiry) and cannot be invoked otherwise than by a written demand or claim under this Guarantee served on the Bank or before **28-01-2020**, last date of claim)

SUBJECT TO AS AFORESAID

1. Our Client M/s. SLV Steels and Alloys Private Limited, hereinafter referred to as "EXECUTOR" having its manufacturing unit at SY. Nos.13, Nemaikallu Villeg, Bommanahal Mandalam, Ananthapuramu Dist has proposed to manufacture of Sponge Iron.
2. WHEREAS the A.P.Pollution Control Board, Vijayawada has directed M/s. SLV Steels and Alloys Private Limited to furnish Bank Guarantee for Rs.5,00,000.00 for a period of 12 Months to comply with the conditions stipulated in the Consent for Establishment / Consent for Operation / Hazardous Waste Authorization / Directions of the Board for control of Water pollution / Air pollution / Safe disposal of Solid Waste for protection of Environment and Public health, in accordance to the norms laid down by the Board as committed by M/s. SLV Steels and Alloys Private Limited.
3. In pursuance of the above, we M/s. SLV Steels and Alloys Private Limited Guarantee the observance and performance by the company of the various terms and obligations as provided in the commitment made above and undertake to pay to the Board subject to a maximum sum not exceeding Rs.5, 00,000.00 (Rupees Five Lacs only) on demand and in the event of company falling to comply with the above Conditions / Directions.

Now this BANK GUARANTEE is given as under:-

1. We, the Bank, do hereby undertake to pay the amount not exceeding Rs.5,00,000/- (Rupees Five Lakhs only) due and payable under this guarantee without demur reservation, protest, merely on demand made upon the bank by the A.P.Pollution Control Board, Vijayawada in writing indicating the amount.
2. Be it declared and confirmed that any demand made on the Bank by the said A.P.Pollution Control Board, Vijayawada under this Guarantee shall be conclusive and final as regards the amount payable by the Bank under these presents, PROVIDED HOWEVER that the liability of the Bank shall be restricted to the amount not exceeding Rs.5,00,000/- (Rupees Five Lakhs Seventy only).

पंजाब नेशनल बैंक
punjab national bank
MADHU BISA
Manager/Officer
पंजाब नेशनल बैंक, बल्लारु (AP)

पंजाब नेशनल बैंक
punjab national bank
S.M. NAIK
DEPA No. 40225
पंजाब नेशनल बैंक, बल्लारु (AP)

3. Be it declared and confirmed that the liability of the Bank to pay the said amount whenever demanded by the said A.P.Pollution Control Board, Vijayawada, Andhra Pradesh shall be irrevocable and absolute and that the Bank will not be entitled to dispute or inquire into whether the said A.P.Pollution Control Board, Vijayawada has become entitled to make the demand for encashment.
4. We, the Bank do hereby further agree that the guarantee herein contained shall remain in full force and effect up to five years from the date of this agreement i.e., up to 28-01-2020 (date), or as extended by the Bank from time to time upon the request submitted by our Client or A.P.Pollution Control Board, Vijayawada, or unless a demand for claim under this guarantee is made on the Bank in writing by the said A.P.Pollution Control Board, Vijayawada.
5. We, the Bank have no objections to extend the validity of this guarantee upon a request by our client or the A.P.Pollution Control Board, Vijayawada.
6. We, the Bank do hereby undertake not to revoke this Guarantee during its currency except with the previous consent of the said A.P.Pollution Control Board, Vijayawada.
7. Be it declared and confirmed that the liability of the bank will cease under this Guarantee if the said A.P.Pollution Control Board, Vijayawada fails to make a demand for payment of the amount within 12 months i.e., upto 28-01-2020 from the expiry of the validity of the Guarantee.

Mal
MADHU BISA
44538

Designation: Officer

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
ਪੰ. ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

S.H. NAIK
S.H. NAIK
प्रबंधक Manager/Officer
शाखा बल्लारी कर्नाटक BIC, BALLARI, KTK

Designation: Manager

Confirm From:
Punjab National Bank,
Credit Department,
Circle Office,
Raheja Towers, 1st Floor, 26-27, M.G Road, Bangalore-560001

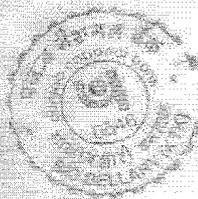


Punjab National Bank

Shree Shankara B&C 155, Parvathi Nagar Main Road, Bellary-583 103

Regd Ad-
Date: 27.01.2021

To,
The Member Secretary,
AP Pollution Control Board,
Viyaywada.



Dear Sir,

Reg:- issuance of Bank Guarantee No. 6546ILG000119 Date:28.01.2019

Please find enclosed our letter regarding issuance of Bank Guarantee No. 6546ILG000119 Date:28.01.2019 for an amount of Rs.5,00,000 (Rupees Five Lakhs only) valid till 19.12.2020 and claim period valid till 27.01.2021 issued at the request of M/s SLV Steels And Alloys Pvt Ltd, Bellary by this office under the joint signatures of.

Customer is requested to renew the Bank Guarantee from 27.01.2021 to 26.01.2022 same will be renewed from 27.01.2021 to 26.01.2022 claim period will be valid till 26.01.2023

1) Shri Madhu Bisa (Officer) 2) Lakshmi Naresh (Manager)

It is necessary for you to get confirmation of issuance of this guarantee from our Controlling Office to whom a copy of this letter is being endorsed.

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

(Signature)
SIGNATURE
NAME : Shri Lakshmi Naresh
DESIGNATION: Branch Manager.

Dated:27.01.2021

Place: Bellary

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

(Signature)
Branch Manager/Officer
ਸ਼ਰੀ ਲਕਸ਼ਮੀ ਨਾਏਸ਼ ਬੈਲਾਰੀ (KTK)



SLV Steels & Alloys Pvt. Ltd.,

Date: 13.03.2021

Ref. No.: SLVSAPL/SEIPL/002/2020-21

To,
Subtleweigh Electric (India) Pvt Ltd
Berabari Sikherbagan, Sir Ramesh Mitra Road
P.S.Airport, P.O.R-Gopalpur, **KOLKATA - 700 136.**

(Email: s.bhattacharya@subtleweighelectric.com, sblweigh@rediffmail.com, a.maitra@subtleweighelectric.com,
sk.parida@subtleweighelectric.com, som@subtleweighelectric.com)

Dear Sir,

Sub: Purchase Order...reg.

Ref: Your Offer Ref. No. SKP/South/20-21/060/131 Dated: 17.02.2021

With reference to the above subject, and discussion had with you against your Quotation Ref. No.: SKP/South/20-21/060/131 Dated 17.02.2021, regarding upgradation of HMI Software of **Compact HMI 6.0 (Latest version)** for 2 X 95 TPD kilns including 1 Engineering cum Operating Station & 1 Additional Operating Stat - One Set and Design, Engineering & Software development - One Set.

TOTAL PRICE FOR TWO KILNS IS FIXED AT Rs 5,40,000/-
(Rupees Five Lakhs Fourty Thousand Only)

The price is Excluded GST, Freight & Transit Insurance Only.

Kindly confirm our Purchase order and send your Bank details to deposit the 30% advance.

Thanking you

Yours faithfully

For SLV Steels & Alloys Pvt. Ltd.,


Authorized Signatory.

Office: "Sree Nilayam" # 32 D, Y.Nagesh Sastry Compound, Parvathinagar, BELLARY-583103 (KA)
Works: Sy. No.13, Nemakal Village, Bommanahal Mandalam, Anantapur-515871 (AP)
GSTIN: 37AAMCS2344G1Z8, Phone: 9448006467, 8217 334474, e-mail: slv_steels@rediffmail.com, slvsapl2@gmail.com

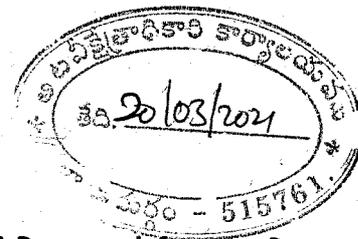


SLV Steels & Alloys Pvt. Ltd.,

To,

18-03-2021

The Forest Range Officer,
Kalyamdurgam.
Anantapur Dist



SUB: Permission for installation of CAAQMS near Minchari Reserved forest- Reg.

=====

Respected Sir,

With reference to the above subject, we are having Sponge Iron Plant in SY.No13, Nemakallu Village, Bommanahal Mandalam, Anantapur Dist. The National Green Tribunal has directed us to install the Continuous Ambient Air Quality Monitoring System (CAAQMS) as per the norms of Central Pollution Control Board (CPCB). Now we request your Approval towards the Installation of the continuous Ambient Air Quality Monitoring System (CAAQMS) at 2.5 kms away from our industry and near to your Minchari Reserved Forest.

Kindly arrange to issue the permission for installation of the same.

Kindly do the needful

Thanking you,

Yours Faithfully,

For SLV Steels & Alloys Pvt. Ltd.,


Authorised Signatory.

Copy to: The District Forest Officer, Anantapuram.

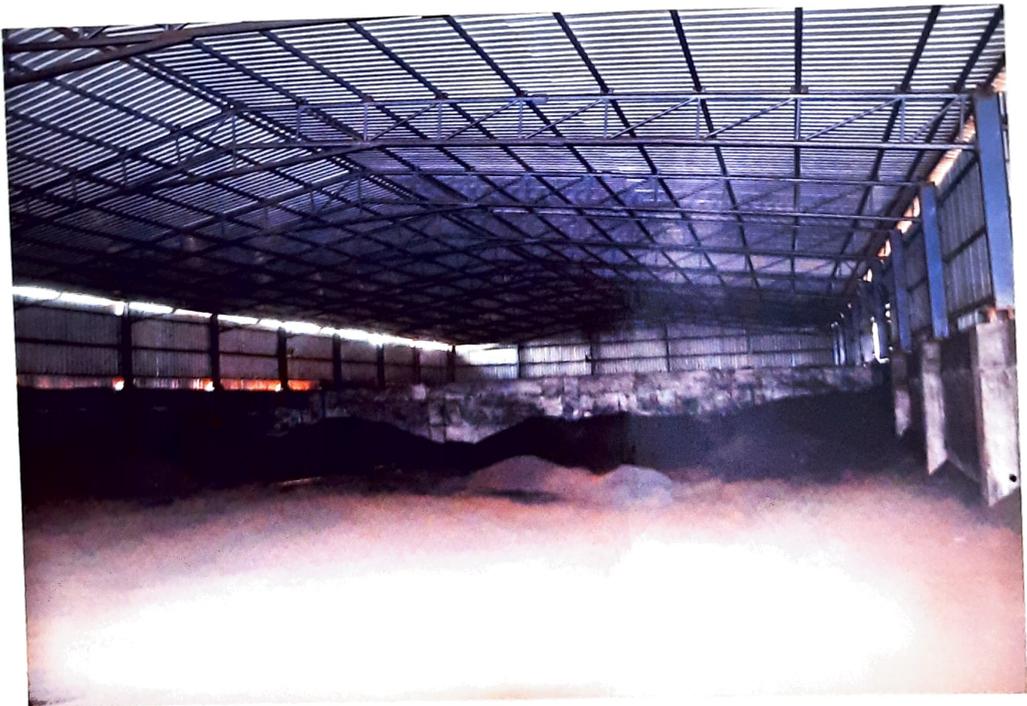
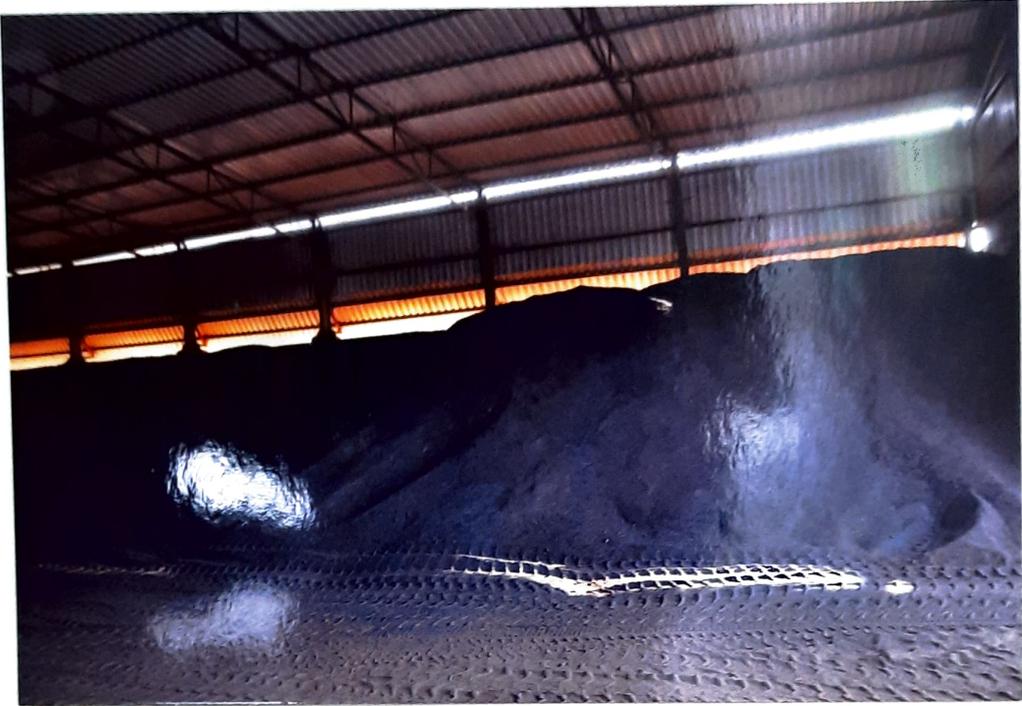
Sales Register Char Coal and Waste

1-Mar-2021 to 31-Mar-2021

Date	Particulars	Voucher No.	GSTIN/UIN	Quantity	Value	IGST Output Collected	GST Compensation Cess	Gross Total
01-Mar-2021	Sri Raghavendra Traders	SLV/2426	29AGAPV7278D1ZY	30.780 MTs	12312.00	615.60 Cr	12312.00 Cr	25239.60
01-Mar-2021	Sri Raghavendra Traders	SLV/2433	29AGAPV7278D1ZY	25.150 MTs	10060.00	503.00 Cr	10060.00 Cr	20623.00
02-Mar-2021	Sri Raghavendra Traders	SLV/2438	29AGAPV7278D1ZY	30.270 MTs	12108.00	605.40 Cr	12108.00 Cr	24821.40
02-Mar-2021	Sri Raghavendra Traders	SLV/2439	29AGAPV7278D1ZY	25.440 MTs	10176.00	508.80 Cr	10176.00 Cr	20860.80
03-Mar-2021	Sri Raghavendra Traders	SLV/2451	29AGAPV7278D1ZY	25.530 MTs	10212.00	510.60 Cr	10212.00 Cr	20934.60
04-Mar-2021	Sri Raghavendra Traders	SLV/2457	29AGAPV7278D1ZY	26.010 MTs	10404.00	520.20 Cr	10404.00 Cr	21328.20
04-Mar-2021	NR Enterprises	SLV/2461	29AWYBP8420B1ZF	26.740 MTs	13370.00	668.50 Cr		14038.50
04-Mar-2021	Mounto Bricks Pvt. Ltd.	SLV/2462	29AAFPC7134A1ZL	30.940 MTs	213486.00	10674.30 Cr	12376.00 Cr	236536.30
05-Mar-2021	Sri Raghavendra Traders	SLV/2466	29AGAPV7278D1ZY	25.430 MTs	10172.00	508.60 Cr	10172.00 Cr	20852.60
06-Mar-2021	THIMMARAJU	SLV/2476		25.760 MTs	2576.00	128.80 Cr		2704.80
06-Mar-2021	NR Enterprises	SLV/2477	29AWYBP8420B1ZF	30.300 MTs	15150.00	757.50 Cr		15907.50
06-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2479	29ASBPR0871R1ZY	25.760 MTs	33488.00	1674.40 Cr	10304.00 Cr	45466.40
06-Mar-2021	Sri Raghavendra Traders	SLV/2481	29AGAPV7278D1ZY	30.880 MTs	12352.00	617.60 Cr	12352.00 Cr	25321.60
06-Mar-2021	Sri Raghavendra Traders	SLV/2484	29AGAPV7278D1ZY	30.470 MTs	12188.00	609.40 Cr	12188.00 Cr	24985.40
07-Mar-2021	Sri Raghavendra Traders	SLV/2492	29AGAPV7278D1ZY	30.160 MTs	12064.00	603.20 Cr	12064.00 Cr	24731.20
07-Mar-2021	Sri Raghavendra Traders	SLV/2493	29AGAPV7278D1ZY	29.960 MTs	11984.00	599.20 Cr	11984.00 Cr	24567.20
07-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2494	29ASBPR0871R1ZY	25.500 MTs	33150.00	1657.50 Cr	10200.00 Cr	45007.50
08-Mar-2021	Sri Raghavendra Traders	SLV/2505	29AGAPV7278D1ZY	30.150 MTs	12060.00	603.00 Cr	12060.00 Cr	24723.00
09-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2514	29ASBPR0871R1ZY	30.050 MTs	108180.00	5409.00 Cr	12020.00 Cr	125609.00
10-Mar-2021	Sri Raghavendra Traders	SLV/2524	29AGAPV7278D1ZY	24.860 MTs	9944.00	497.20 Cr	9944.00 Cr	20385.20
10-Mar-2021	Sri Raghavendra Traders	SLV/2525	29AGAPV7278D1ZY	30.590 MTs	12236.00	611.80 Cr	12236.00 Cr	25083.80
10-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2528	29ASBPR0871R1ZY	24.610 MTs	88596.00	4429.80 Cr	9844.00 Cr	102869.80
10-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2533	29ASBPR0871R1ZY	25.620 MTs	92232.00	4611.60 Cr	10248.00 Cr	107091.60
10-Mar-2021	Mounto Bricks Pvt. Ltd.	SLV/2535	29AAFPC7134A1ZL	35.350 MTs	254520.00	12726.00 Cr	14140.00 Cr	281386.00
11-Mar-2021	Sri Raghavendra Traders	SLV/2537	29AGAPV7278D1ZY	30.780 MTs	12312.00	615.60 Cr	12312.00 Cr	25239.60
11-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2542	29ASBPR0871R1ZY	17.380 MTs	62568.00	3128.40 Cr	6952.00 Cr	72648.40
12-Mar-2021	Sri Raghavendra Traders	SLV/2545	29AGAPV7278D1ZY	30.560 MTs	12224.00	611.20 Cr	12224.00 Cr	25059.20
12-Mar-2021	Sri Raghavendra Traders	SLV/2551	29AGAPV7278D1ZY	24.730 MTs	9892.00	494.60 Cr	9892.00 Cr	20278.60
13-Mar-2021	Sri Raghavendra Traders	SLV/2552	29AGAPV7278D1ZY	24.340 MTs	9736.00	486.80 Cr	9736.00 Cr	19958.80
14-Mar-2021	Sri Raghavendra Traders	SLV/2561	29AGAPV7278D1ZY	29.620 MTs	11848.00	592.40 Cr	11848.00 Cr	24288.40
14-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2563	29ASBPR0871R1ZY	24.960 MTs	9984.00	499.20 Cr	9984.00 Cr	20467.20
14-Mar-2021	NR Enterprises	SLV/2571	29AWYBP8420B1ZF	27.380 MTs	13690.00	684.50 Cr		14374.50
15-Mar-2021	Sri Raghavendra Traders	SLV/2576	29AGAPV7278D1ZY	30.110 MTs	12044.00	602.20 Cr	12044.00 Cr	24690.20
15-Mar-2021	Sri Raghavendra Traders	SLV/2577	29AGAPV7278D1ZY	25.390 MTs	10156.00	507.80 Cr	10156.00 Cr	20819.80
15-Mar-2021	Sri Raghavendra Traders	SLV/2578	29AGAPV7278D1ZY	19.760 MTs	3952.00	197.60 Cr	7904.00 Cr	12053.60
16-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2581	29ASBPR0871R1ZY	25.500 MTs	10200.00	510.00 Cr	10200.00 Cr	20910.00
16-Mar-2021	Sri Raghavendra Traders	SLV/2585	29AGAPV7278D1ZY	30.780 MTs	12312.00	615.60 Cr	12312.00 Cr	25239.60
16-Mar-2021	Venalla Traders	SLV/2590	29AXLPD7939B1ZA	26.210 MTs	26210.00	4717.80 Cr		30927.80
17-Mar-2021	Venalla Traders	SLV/2597	29AXLPD7939B1ZA	13.990 MTs	6995.00	349.75 Cr		7344.75
18-Mar-2021	Sri Raghavendra Traders	SLV/2601	29AGAPV7278D1ZY	30.590 MTs	12236.00	611.80 Cr	12236.00 Cr	25083.80
19-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2609	29ASBPR0871R1ZY	25.340 MTs	10136.00	506.80 Cr	10136.00 Cr	20778.80
19-Mar-2021	Sri Raghavendra Traders	SLV/2610	29AGAPV7278D1ZY	30.110 MTs	12044.00	602.20 Cr	12044.00 Cr	24690.20
20-Mar-2021	Sri Sai Balaji Trading Corporation	SLV/2619	29ASBPR0871R1ZY	30.230 MTs	108828.00	5441.40 Cr	12092.00 Cr	126361.40
	Grand Total			5388.050 MTs	97896714.00	15990967.93 Cr	419752.00 Cr	115845925.63 Dr

photocopies of storage of RAW MATERIAL in
the closed Shed.

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**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)**

CHENNAI

O.A.28 of 2021

Kuruba Shiva reddy

And others

...Applicant

-Vs-

State of Andhra Pradesh and
8 others

...Respondents

INDEX FILED BY 5TH
RESPONDENT

M/s Aiyar and Dolia

Counsel for 5th Respondent